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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: HYDERABAD

O.A.No. 794 of 1999.

DATE OF ORDER: 6-4-2000.

Between:

S.Purna Chandra Rao.

...Applicant

and

1. Telecom Commission, Ministry of Communication, Department of Telecommunication, Govt. of India, rep. by its Chairman, Sanchar Bhavan, 20, Ashoka Road, New Delhi.
2. Telecom Commission, Department of Telecommunication, Govt. of India, rep. by its Director General, Dak Tar Bhavan, New Delhi.
3. The Department of Telecommunication, Ministry of Communication, Govt. of India, rep. by its Director (DEVP), Dak Bhavan, Sansad Marg, New Delhi.
4. Department of Telecommunication, Govt. of India, rep. by its Chief General Manager, A.P.Circle, Hyderabad.

....Respondents

COUNSEL FOR THE APPLICANT :: Mr.K.Lakshmi Narasimha

COUNSEL FOR THE RESPONDENTS : Mr.B.Narsimha Sharma

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN.)

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL.)

: O R D E R :

(PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Mr.K.Lakshmi Narasimha, learned Counsel for the Applicant and Mr.B.Narsimha Sharma, learned Standing Counsel for the Respondents.

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2. The applicant in this OA wrote the Junior Accounts Officer (Part-II) examination, 1996 held in February, 1997. The applicant did not qualify in the examination, and his name did not find a place in the list of successful candidates.

3. This OA is filed to call for the answer sheet of the applicant for papers 9 and 10 of the Junior Accounts Officer Examination, 1996 with Hall Ticket No. APT/58/96, and for a consequential direction to the respondents to re-value the above said papers and declare the applicant as having passed the examination.

4. We have seen the answer sheet of the applicant today. We have examined the answer given by the applicant question by question in papers 9 and 10 on the basis of the key answer given by the Department. We find that no irregularity had been committed in awarding marks. The applicant had obtained six(6) marks in paper 9 and 66 marks in paper 10. The addition is in order. The Court or Tribunal cannot sit on the answers to be expected from an applicant as decided by the Department. It is for the Department to decide as to the nature of answer to be given by an examinee and also awarding marks on the basis of the reply given by the examinee in the answer sheet.

5. Hence, we do not think that any irregularity has been committed by the respondents in evaluating the answers to the applicant as verified by us from the answer sheet.

6. The applicant admits that the answer sheet belongs to him only and there is no omission of any sheets attached to the answer sheet.

7. In view of what is stated above, we find no merit in this OA. Hence, the OA is dismissed. No costs.

B.S.JAI PARAMESHWAR
(B.S.JAI PARAMESHWAR)
MEMBER (JUDL.)

64.0

R.RANGARAJAN
(R.RANGARAJAN)
MEMBER (ADMN.)

DATED: this the 6th day of April, 2000

Dictated in the Open Court

DSN

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH,
HYDERABAD.

1ST AND 2ND COURT

TYPED BY
COMPILED BY

CHECKED BY
APPROVED BY

COPY TO

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

1. H.D.H.N.J.	DATE OF ORDER
2. H.E.R.N (ADMN) MEMBER. THE HON'BLE MR.R. RANGARAJAN MEMBER (ADMN)	
3. H.B.S.O.P. M. (JUDL)	
4. D.R. (ADMN)	THE HON'BLE MR. B.S. JAI PARAMESHWAR MEMBER (JUDL)
5. SPARE	
6. ADVOCATE	
7. STANDING COUNSEL	

DATE OF ORDER

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RA/RAGE. NO

IN

C.A. NO. 794199

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

L.C.P. \ CLOSED

R.A. CLOSED

DISPOSED 02

DISMISSED

PASTORAL

DISMISSED AS W

NO ORDER AS TO COSTS

F19 APR - 2000

RAJAN
प्रिया - विजय शर्मा
Sangat Singh - F 200
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EDWARD LARSON
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